श्रिः शंकर सिंह बाघेला। खींचना चाहिये और लोगों को मरने से बचाना चाहिये। यही मेरी प्रार्थना है।

## REFERENCE TO THE NEED TO CONTROL DOWRY DEATHS IN THE COUNTRY

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh); Sir, I want to draw the special attention of the House to the persisting factor of.dowry deaths in the countiy.

Sir. despite the Dowry Prohibition (Amendment) Act, 1984 women are being burnt throughout the conutry with even a less value than what is given to a joss-stick. A Joss stick is bu'rnt in reverence. But a women's value is less than that of a TV or a refrigerator which she is unable to procure. What we have failed to recognise is that it is only large number of the Hindu women, a large number of the Hindu section of women, who are burnt for dowry. In Uttar Pradesh alone, Sir there were 323 deaths as against 15 dowry deaths in Andhra Pradesh. Now, despite all the amendment to the relevant Acts, there is social feasibility to implement these Acts because the social norms factors and social recognition are far stronger for a women and she is unable to get out of Ihoso social norms ar.d complain against her own husband. And, Sir, society has failed to recognise the fact that, despite all the progress of the Indian women, have not yet reached a stage where we do not think that, the husband is the sole end aim of a women. Now, taking this into consideration, what is it that the Government can do for the Indian women within the framework in which the Indian women exist, especially Hindu section of women in the country today? Sir, I come up with a small <sub>f</sub>uggestio<sub>n</sub> that perhaps we should on a national level do what Andhra Pradesh has done today. That

is the Amendment of the A. P. Hindu Succession Act. By virtu© of this Act the women because a copercerner which literally means that she inserits by birth. This could be a incentive for a women to be able to survive on her own. Now, this was not there in the original Hindu Succession Act which is pertaining to the rest of the country because they went by what is known as 'Military\* which literally means of limited This knowledge. was brought about because women were considered incapable and illiterate to be able to maintain themselves and to look after their little property on earth. pily enough, the situation has changed today. Both the State and Central Government have paid enough attention to women by means of free and subsidised education for women all over. However, the social standing of a women in the lower middle-class and middle-class homes has not changed. In fact it has deteriorated. Perhaps by virtue of amending the Hindu Succession Act by section (a) of the A. P. Amendment Act in particular, the girl will inherit Tliat I feel is the merely by birth. first really revolutionary step for women because the husband will hesitate to burn her. He will inherit far more than what he will get in also faces proseform of dowry. He cution under the Dowry Act. There are so many hazards to it. He will learn to respect women. The woman need not think of marriage as the ultimate end for her life. She will no longer bo a burden on her brothers or anybody else because she will inherit along with red brothers an equal sharp in the property. A time has come for the nation to sit up and for the Government to consider. Since the Government has accepted in principle

the A.P. Amendment Act, it should be brought about on a national scale. The women all over the nation covered by the Hindu Succession Act

will benefit by inheriting property by birth on an equal footing with their brothers and others. The Amendment also gives you an additional clause. There might be a suspicion brought about that there might be burning as soon as the husband inherits her property. The Amendment Act also prevents the husband from inheriting the property in the event of wife's death. Along with the enforcement of the Dowry Amendment Act, this should bring about a real strength to the woman's position in the society. I request all Members of this august House to come forward and reinforce this statement. I know that the men are going to grudge it because they will lose part of their property (Interruptions) This is a very encourging response. Thank you very much

SHRI NIRMAL CHATTERJEE (West Bengal): W<sub>e</sub> unanimously extrad our support to our sister who has made thi» proposal.

## REFERENCE TO THE CONSTRUC TION OF A HELIPAD BY CHINESE IN INDIAN TERRITORY

SHRI KAPIL VERMA (Uttar Pradesh): Sir, I rise to make a Special Mention on a very serious matter. It is a matter of great concern for the country that Chinese are consolidating their intrusion into Arunachal Pradesh, going deep into South of Macmohan Line. According to latest reports, thg intruders have constructed a helipad in Sumdorang Cliu "Valley of Tawang District of Arunachal Pradesh to strengthen 'their position in Indian Valley. The helipad is being regularly used for flights of helicopters. The intruders numbering about 150 have set up camps in the Valley and are trying to infiltrate into the villages.

Another alarming report ig, that the intruders are demanding grazing taxes Irom the local people. At a meeting «a July 18, the Chinese asked the poor tribal villagers of Sumdorang Chu So9 RS—7.

river valley to pay taxes to the Chiaes« Government far grazing  $th_e$  yaks in  $th_e$  area which they claimed was inside the Chinese territory.

While there is no police in the area, the reported demand of the intruders and regular visits of helicopters from the Chinese side have created tension among the people.

It may be mentioned that the tribal people of Sumdorang and Thumdorang areas have been traditionlly living in the upper reaches and have been using the Valley for grazing their yaks. If the tribals do not get back their grazing land immediately, they will starve as they earned their livelihood only from the milk of the yaks.

Sir, the Chief Minister of Arunachal Pradesh, Mr. Gegong Apang has already submitted a detailed report to the Prime Minister. While the Government must be realising the gravity of the situation, I know it has to move cautiously into the matter and takedecision after considering various dimensions of this complex issue. But the Government must take the country into confidence and the House also about what exactly is happening, and give a factual statement. It should also apprise the House of the steps it is taking to meet the situation created by the intrusion. I hope, Sir, the Government will make a statement.

SHRI SANKAR PRASAD MITRA (West Bengal): Mr. Deputy Chairman, Sir, the Chairman gave us an opportunity to seek clarifications on the statements. A statement has already been made by the External Affairs Minister on this issue. He has also assured us that another statement will be made by the External Affairs Minister on the recent talks on the border issue. No such statement has yet been made. We want to know when the statement will be made by the External Affairs Minister and when we wiM be given the opportunity to seek clarifications.